

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE, CHENNAI

ORIGINAL OA NO. 16 OF 2022(SZ)
[OA.NO.614/2018(PB)]

Between:

Dr Lubna Sarwath

..Applicant

And

The Chief Secretary to Government of Telangana
Hyderabad & Others

..Respondent(s)

APPLICANT'S REPLY TO HYDRA REPORT DT 30.09.2025

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Date: 10 DECEMBER 2025

Dr Lubna Sarwath

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI
ORIGINAL OA NO. 16 OF 2022(SZ)

Between:

Dr Lubna Sarwath

AND

..Applicant

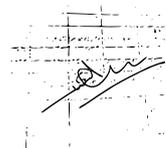
The Chief Secretary to Government of Telangana
Hyderabad & Others

..Respondent(s)

APPLICANT'S REPLY TO HYDRA REPORT DT 30.09.2025

1- I submit that, HYDRA is committing the following illegal, ultravires acts, in most unscientific and grossly irrational manner with utter disrespect to the heritage water body Bum Rukn ud Dowla, and in contempt of court orders issued from time to time regarding protection of water bodies as an inherent part of right to life:

- a) gross misrepresentation of facts and fraudulent acts;
- b) suppression of facts and information to this Hon'ble Tribunal and to the Petitioner;
- c) utmost opaque and arbitrary- rejecting RTI applications of this petitioner at Hydraa office;
- d) no information to Applicant in spite of appeals and RTI applications when sent thru registered post;
- d) destruction of Bum Rukn ud Dowla heritage water body by shrinking its area, road laying inside lake FTL;
- e) encroachment of FTL by massive land dumping and iron fencing;
- f) Massive cement and concretisation of FTL of lake
- g) destruction of structure of the lake;
- h) compromising with FTL of lake by leaving existent encroachment buildings;
- i) lake losing its original aesthetic heritage;
- j) creating huge land dump and concretisation in middle of the lake;
- k) demolition of the heritage bund and dumping it levelling with land deposits and constructions on the heritage bund;



1) Repeated press statements and releasing of videos on the falsified 'restoration' and 'development' of Bum Rukn ud Dowla;

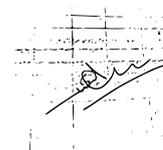
2- I submit that, in para 3 of my reply dated 01.08.2024 , I had through tabular form appealed against the discrepancies on the FTL area and perimeter of the water body lake id 2935 Bum Rukn ud Dowla, which has not been resolved till date. The table is reproduced below for ready reference:

TABLE SHOWING DIFFERENT FTL AREAS AND PERIMETERS OF THE SAME LAKE SURVEYED ON SAME DATE BY SAME AGENCIES COMPARED ALSO WITH APPLICANT GENERATED KML FILE

Sl No	Source of FTL Boundary MAap	Area mentioned in map (Acres)	Year of Survey	Perimeter (Mtrs)	Bund length (Mtrs)	Status of geocoordinates
1	HMDA WEBSITE https://lakes.hmda.gov.in/ (ANNEXURE 2)	17.491	28.02.2014	1034.5	503	Not mentioned
2	Irrigation Report dt 22.12.2022 submitted to NGT (ANNEXURE 3)	18.575	28.02.2014	1597.8	503	Mentioned R1-R34
3	kml file generated from Geo coordinates given in Irrigation Report 22.12.2022 overlayed on Google Earth Satellite Imagery (ANNEXURE 4)	17.8	Generated on 30 July 2024	1609.3		Geo coordinates given in Irrigation Report 22.12.2022
4	NGRI List of lakes	20.28 (8.208 hectares)	Present in NGRI list of lakes	Not mentioned	Not mentioned	Not mentioned

Without demarcating the FTL boundaries to 18.575 acres and the buffer zone boundaries, Hydraa has gone ahead with landfilling the lake and destroying heritage bund and creating land and cement mounds inside the lake, and iron fencing inside the lake, concretising the lake and its channels, demonstrating through its acts and approach its lack of science and sense, law and reason; **(See Page 1 , Annexure 1 satellite imagery; Legend: Red icons are continuous areas of complete landfills and concretisation inside the FTL; White line with yellow icons are the geo coordinates submitted by R6 Irrigation)**

3- I submit that , Hydraa by spending public money is gifting the concrete structure to the encroachers and polluters of the lake, rather than protecting the public asset in public interest;



GROSS MISREPRESENTATION OF FACTS AND FRAUDULENT ACTS:

4- I submit that, as per geo coordinates and cadastral maps , at pages 53,54,55 of R6 Irrigation Report dated 08.07.2025 , the FTL area is acres 18.575, (*Refer pages 48-59 of Annexure 12 Applicant's Reply dt. 01.08.2024 for kml generated out of geo coordinates given by R6 and kml overlaid on the historical satellite imagery*)

whereas, Hydraa report dt. 30.09.2025 at pages 3 Annexure I, shows huge land fills , cement concretisation and pipes inside FTL area of the lake submitted by R6 Irrigation.

WHEREAS R6 REPORT STATES ACS 18.575 AS FTL AREA, HYDRA PLAN IS INTER- AND INTRA- CONTRADICTORY & MISLEADING - TOTAL FTL AREA=ACS 18.23GTS; FTL AREA=ACS 14.06GTS; WATERBODY AREA PROPOSED TO BE RESTORED=ACS 9.36; ??

5- I submit that, upon repeated requests, for the DPR or any document regarding restoration of the said lake, the EE NTD had whatsappd me images depicting Hydraa plans wherein the lake area FTL is vastly reduced from Acres 18.575 to Ac 9.36, as the 'proposed water spread area'. Which implies just 50% of the given area by R6 in its affidavit dt 08.07.2025

Area stated in the 'MASTER PLAN OF BUMUKH KHAN DOWLA CHERUVU (HUDA PARK LAKE)' (See Page 10-11, Annexure 2 given by EE NTD on WhatsApp)

The said document states as follows:

Total FTL area: acres 18.23gts

FTL area: acres 14.06gts

Water spread: acrs 4.12gts (existing)

Water spread : acrs 9.36gts (proposed)

Client: Hyderabad Disaster Response and Asset Protection Agency (HYDRAA)

Name of work: 'Comprehensive development and restoration of Bumukh Khan Dowla Cheruvu'

DPR consultants : VIMOS technocrats pvt ltd., Bangalore

Thus, the said map-plan is contradictory with R6 FTL area of the lake and is intra-contradictory with multiple FTL areas within the same document;

6- I submit further that, misleading information regarding inlets, sluices and depicting outlet into and through the heritage bowli Neher e Hussaini is shown in the map:

i- 'wasteweir' outflow is being shown as through and inside the heritage bowli Neher e Hussaini; whereas this heritage bowli Neher e Hussaini has underground recharges and a historic supply of pure waters; (Refer Para 2 of Applicant's Reply dated 01.08.2024)

ii- Sewage manholes and pipes are inside FTL of the lake;

iii- Inlets is wrongly stated as 2, whereas the SOI drainage and as submitted by this Applicant to the Committee that jointly surveyed the lake in February 2022.

iv- Sluices is stated as NIL, whereas, the Irrigation NTD had restored the sluice on the northern part of the lake, with the help and knowledge from locals;

v- 680M of 'Ringbund' is not any bund but it is being laid as a road right inside the FTL of the lake as a death noose around the lake, thus disturbing all its contours and naturalness/originality;

vi- Calling of tenders and allotting the work to 'Vimos Technocrats, Bangalore' is not known to this Applicant nor is it in public domain, nor is it submitted to this Hon'ble Tribunal;

SUPPRESSION OF FACTS AND MISLEADING INFORMATION TO THIS HON'BLE TRIBUNAL AND TO THE PETITIONER HEREIN:

7- As per page 12, Annexure IV Hydraa submits HMDA ltr dt 21.02.2025 wherein it is stated that 'Administrative sanction for Rs.9.75crs enclosed', where as it is not enclosed herein.

8- In the said HMDA letter , information has been sought by HMDA to give 'technical sanction' with due signatures by concerned engineers, which is also not submitted in Hydraa Report, even as the affidavit by Hydraa is on a much further date 30.09.2025.

9- Similarly at page 13, MAUD ltr dt. 19.02.2025 , Hydraa suppresses further information by not enclosing the letter but rather misleads as following in Index page itself: *'Annexure IV — Copy of LrNo: 15069/HMDA/DEV/CE/2024-25 dated*

21.02.2025 and enclosure Memo No.3180/Plg.I/2025 dated 19.02.2025 Providing Administrative sanction for the Bum-Rukn-Ud-Dowla Lake'

The said Memo of MAUD is not the enclosure, but it is the 'administrative sanction letter of Rs.9.75crores' from public money that is enclosure to HMDA letter;

Similarly, it is 'the detailed drawings for restoration and comprehensive Development of Bumrak Uddin dowla Lake, Bumrak uddin dowla (V), Rajendra Nagar (M), RangaReddy District is sent herewith', that is enclosed with MAUD Memo, that is also not enclosed in Hydraa report.

10- I submit that, the very name of the precious heritage water body is changed to 'Bumrukh khan Dowla cheruvu' 'Bumrak Uddin dowla Lake' 'Huda park lake' while the heritage official name is 'Bum Rukn Ud Dowla'

UTMOST OPAQUE BY REJECTING RTI APPLICATIONS AND NOT ANSWERING APPEALS AND RTI APPLICATIONS WHEN SENT THRU REGISTERED POST;

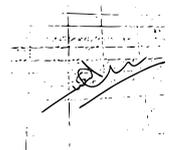
11- I submit that I had repeatedly requested before this Hon'ble Tribunal, and to the HYDRAA and EE NTD on WhatsApp to give me any plans or DPRs on restoration of the said lake, but in vain.

12- I submit that, further, I had filed RTI at Hydraa Office on but it was rejected outright by telling that no RTI is accepted here.

13- I submit that, I had sent 3 RTI applications through registered post on 30.08.2025 and tracked their delivery. (Annexure 3 pages 12-17))

I also met the Chief Information Commission and submitted a complaint under Sec. 17 of the RTI Act for taking action on Hydraa and to make the Hydra RTI-compliant. (Annexure 4 pages 18-21)

I submit that, till date in spite of filing the RTI First Appeals at Hydraa Office I did not receive any reply, wherein I requested for information that was anyway mandated to be disclosed suomoto under Sec. 4 RTI Act. (Annexure 3 pages 12-17)



FIELD SURVEY DOCUMENTATION OF LAKE ID 2935 BUM RUKN UD DOWLA & BOWLI NEHER E HUSSAINI ON 03.12.2025:

14- I submit that I surveyed the Bum Rukn ud Dowla lake on 03.12.2025 and found that the entire heritage lake 250 years old is demolished and destroyed to establish a fanciful, whimsical artificial structured pond that resembles a swimming pool, by Hydraa and Respondents.

Survey documentation with geo tagged pictures is enclosed. **(Annexure 5 Pages 22-50)**

HYDRA GOES BEYOND MANDATE AND COLLUDES WITH PRIVATE AGENCIES AND BULLDOZES THE LAKE

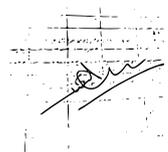
15- I submit that, there is no mandate to Hydraa 'to take initiative to restore lakes'. Their mandate is 'to protect assets of local bodies and government such as lakes and nalas' among others. Further their mandate is 'removal of lake encroachments in coordination with GHMC, other local bodies, HMDA, Irrigation department, revenue department, etc.'

Whereas, Hydraa is destroying our public assets with no authority whatsoever, colluding with private agencies, and suppressing of vital information from public domain and from this Hon'ble Tribunal;

16- I submit that Hydra is repeatedly giving press statements and videos on on the above falsified 'restoration' and 'development' of Bum Rukn ud Dowla water body; whereas it is destroying the heritage water body in a most savage manner.

<https://www.facebook.com/hydraa.telangana/videos/finally-opening-bum-ruk-ud-dowla-lake/1313627300534085/>

<https://newsmeter.in/hyderabad/hydraa-restores-bum-ruk-ud-dowla-lake-in-old-city-to-full-18-acres-public-opening-in-15-days-759135>



PRAYER:

17- It is appealed for as follows:

1- The lake being *subjudice*, Instruct halting of any official inauguration plan as being announced by Hydra through press, because, Hydra is misleading the Government of Telangana and this Hon'ble Tribunal, portraying destruction and demolition of lake as development' and 'beautification' and 'restoration' of lake;

2- Instruct Hydraa that all works at the lake be stopped immediately;

3- Set up a committee of experts and activists with Irrigation and revenue officers and take this Applicant also on board under the aegis of this Hon'ble Tribunal to submit a Comprehensive plan for restoration of lake historicity and lake hydrology along with Neheru Hussaini bowli and the abutting sheet of water that is now dumped/landfilled as a park; (It is 11 years since the struggle for demarcation of FTL/BZ of this lake; as this Applicant was invited in February 2014 by HMDA to be present when Aarvee consultants were working on demarcating the FTL boundaries);

4- NTD Irrigation/Revenue demarcate the FTL and the Buffer zone and remove the discrepancies shown by this Applicant Para 3 of Reply dt. 01.08.2024;

5- Call for complete HMDA Letters and MAUD Memos along with enclosures that have been suppressed by Hydraa; along with documents related to the private agency Vimos technocrats mentioned therein;

6- Probe into the criminal acts of Hydra in demolishing and destruction of the said lake and take action as per due procedure;

7- Committee to draw out a plan for comprehensive eco-restoration of the lake for multi-dimensional benefits for the multi-impacted in the vicinities and for visitors;

8- All the earlier prayers of 01.08.2024 to be read with these prayers herein.



10 December 2025

Applicant

9

VERIFICATION

I, Dr Lubna Sarwath d/o Mohtarma Roohi and late Mohammed Khaleelullah, bearing Voter ID WRH2244622 , the Applicant do hereby verify that the contents of the paragraphs 1-8 are true to my personal knowledge and belief and that I have not suppressed any known material fact(s).



Date: 10.12.2025

Place: Hyderabad

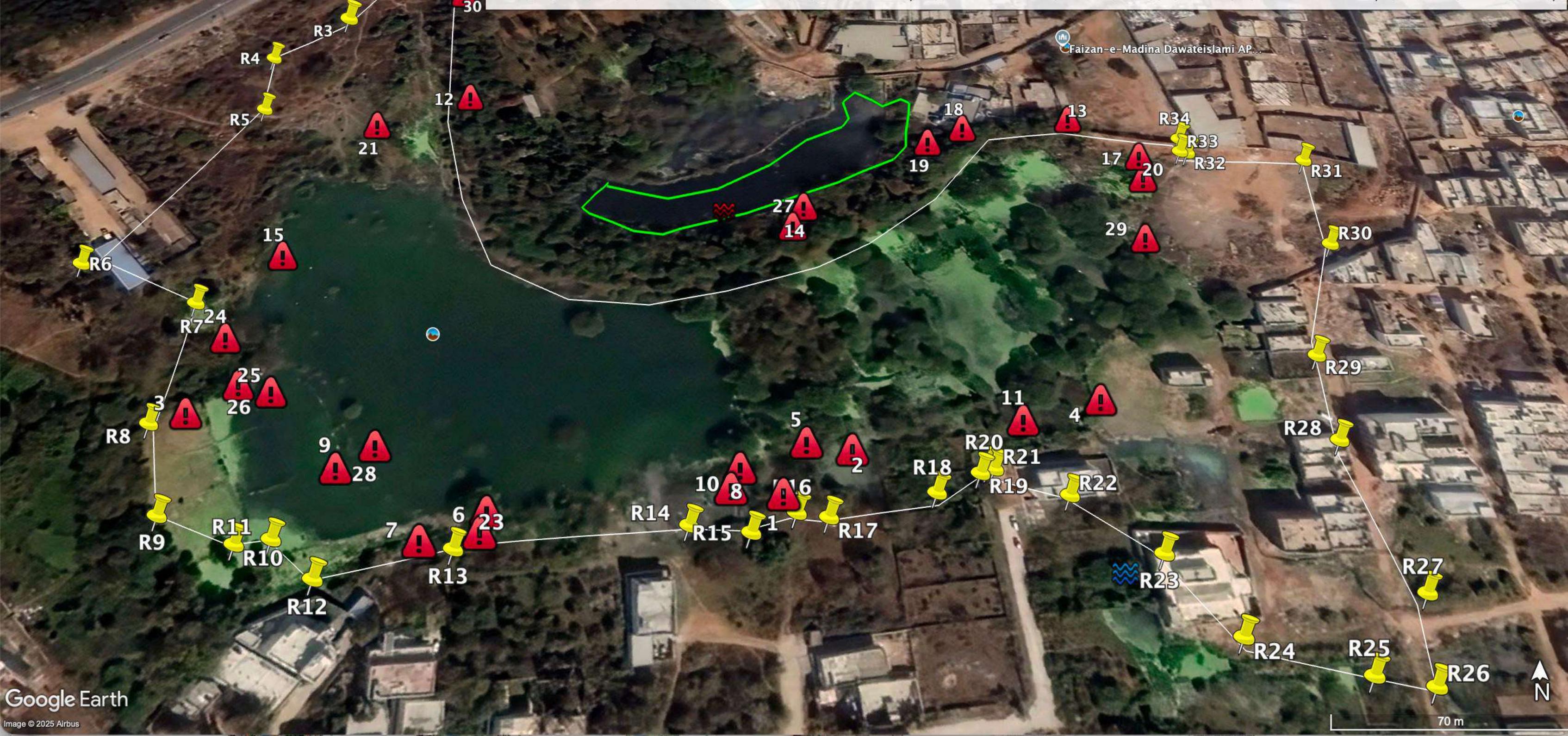
Signature of Applicant

SURVEY DT. 03.12.2025 ON DESTRUCTION OF BUM RUKN UD DOWLA, NEHER E HUSSAINI BY HYDRA & OFFICIALS

LEGEND:
WHITE LINE WITH YELLOW ICONS- ARE FTL BOUNDARY LINE GENERATED OUT OF GEO COORDIANTES GIVEN BY NTD IRRIGATION TO THE HON'BLE NGT ADMEASURING AC18.575
RED ICONS: DEMOLITION OF HERITAGE BUND AND DESTRUCTION BY HYDRA; MASSIVE LAND FILL AND CEMENTING AND CONCRETIZATION OF THE LAKE FTL AREA; ROAD LAID INSIDE FTL OF LAKE;

2/2014

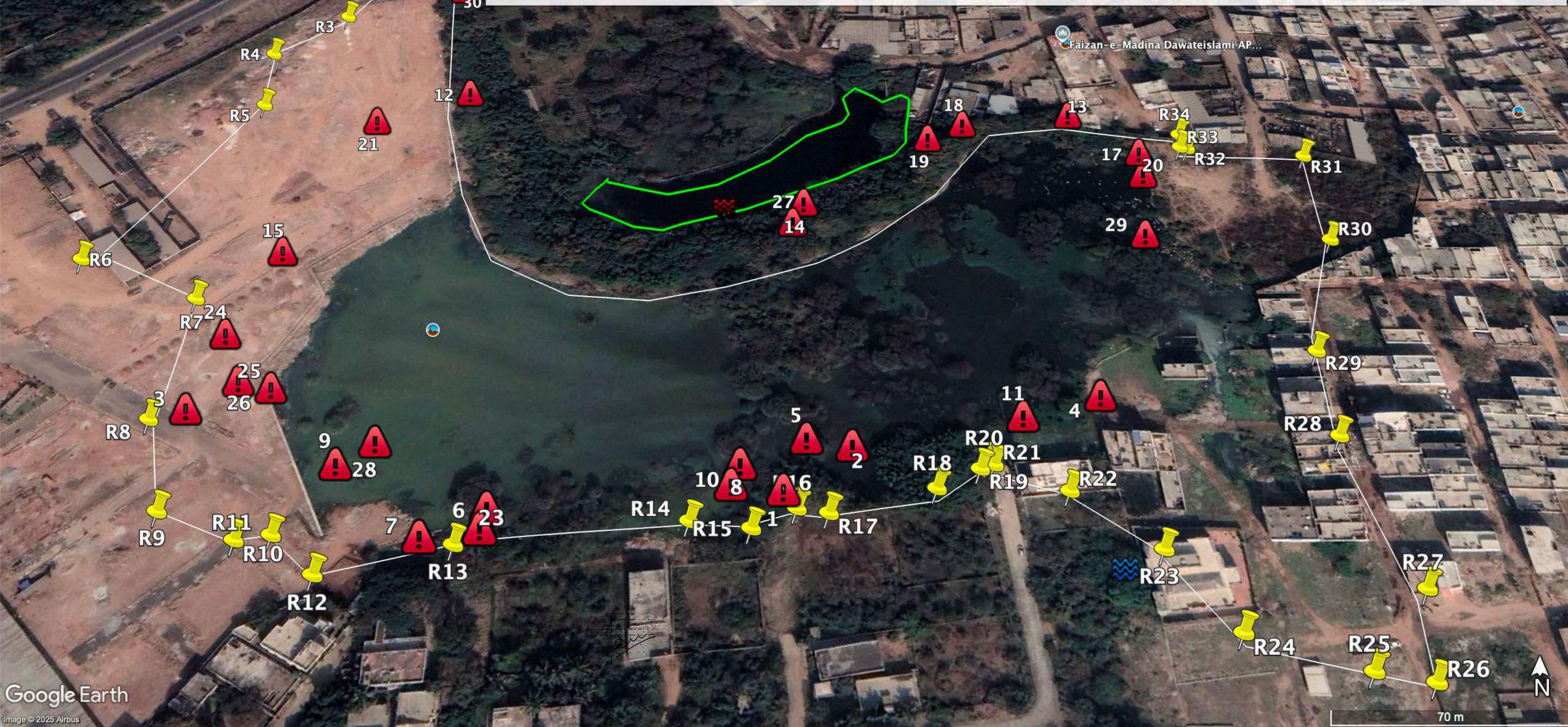
1985 2025



12/2017
1985 2025

SURVEY DT. 03.12.2025 ON DESTRUCTION OF BUM RUKN UD DOWLA, NEHER E HUSSAINI BY HYDRA & OFFICIALS

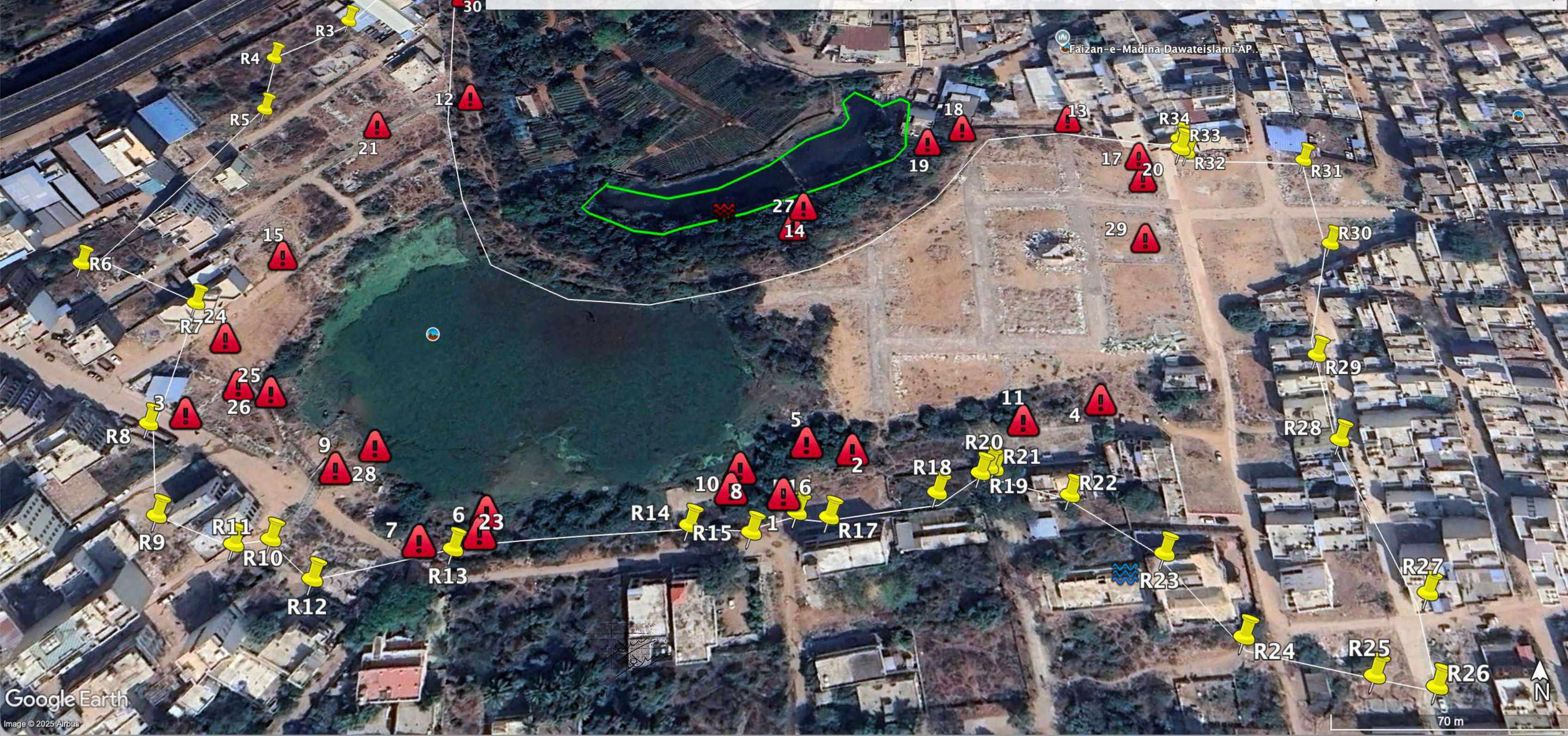
LEGEND:
 WHITE LINE WITH YELLOW ICONS- ARE FTL BOUNDARY LINE GENERATED OUT OF GEO COORDIANTES GIVEN BY NTD IRRIGATION TO THE HON'BLE NGT ADMEASURING AC18.575
 RED ICONS: DEMOLITION OF HERITAGE BUND AND DESTRUCTION BY HYDRA; MASSIVE LAND FILL AND CEMENTING AND CONCRETIZATION OF THE LAKE FTL AREA; ROAD LAID INSIDE FTL OF LAKE;

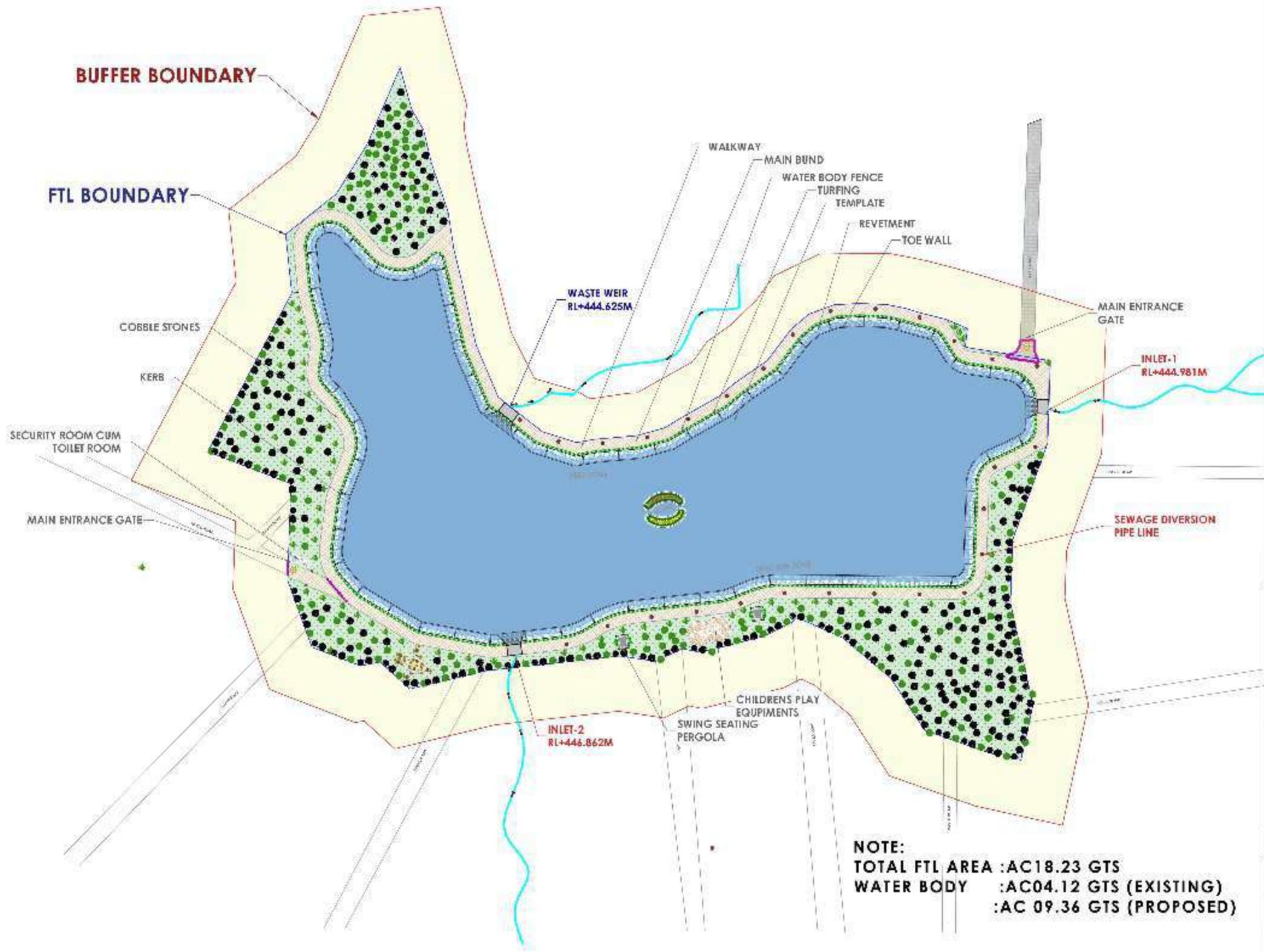


2/2025
 1985 2025

SURVEY DT. 03.12.2025 ON DESTRUCTION OF BUM RUKN UD DOWLA, NEHER E HUSSAINI BY HYDRA & OFFICIALS

LEGEND:
 WHITE LINE WITH YELLOW ICONS- ARE FTL BOUNDARY LINE GENERATED OUT OF GEO COORDIANTES GIVEN BY NTD IRRIGATION TO THE HON'BLE NGT ADMEASURING AC18.575
 RED ICONS: DEMOLITION OF HERITAGE BUND AND DESTRUCTION BY HYDRA; MASSIVE LAND FILL AND CEMENTING AND CONCRETIZATION OF THE LAKE FTL AREA; ROAD LAID INSIDE FTL OF LAKE;





TANK DETAILS

- TANK NAME : BUMRUKH KHAN DOWLA
- BASIN : KRISHNA
- LAKE TYPE : MESOTROPHIC
- TANK ID : 2935
- FID : 18
- VILLAGE : RAJENDRANAGAR
- MANDAL : RAENDRANAGAR
- DISTRICT : RANGA REDDY
- FTL AREA : AC 14.06 GTS
- WATER SPREAD : AC 04.12 GTS (EXISTING)
: AC 09.36 GTS (PROPOSED)
- CATCHMENT AREA : 2.02 SQKM
- D/S LAKE : MIRLAM CHERUVU
- MAIN BUND : 320.00 M
- RING BUND : 680.00 M
- PERIPHERY : 1025.00 M
- SHORELINE : 928.00 M
- INLETS : 2 NUMBERS
- SLUICE : NOT IDENTIFIED
- WASTE WEIR : CLEAR OVER FALL TYPE
- FTL : RL +444.625 M
- MWL : RL +444.525 M
- TBL : RL +446.425M
- SEWAGE ENTRY : YES
- LATITUDE : 17°19'57.05" N
- LONGITUDE : 78°26'29.778" E



CONCEPT FOR APPROVAL

CLIENT :

HYDERABAD DISASTER RESPONSE AND ASSET MONITORING AND PROTECTION AGENCY (HYDRAA)

PROJECT CATEGORY :

DPR CONSULTANTS :

VIMOS TECHNOCRATS PVT. LTD.
B-25, 2ND FLOOR, HUDA, PHASE-1, 1ST STAGE,
HITEC, HYDRAABAD, TELANGANA
WWW.VIMOS.COM

NOTE:
 TOTAL FTL AREA : AC 18.23 GTS
 WATER BODY : AC 04.12 GTS (EXISTING)
 : AC 09.36 GTS (PROPOSED)

MARKED FOR WORK

*COMPREHENSIVE DEVELOPMENT AND RESTORATION OF BUMRUKH KHAN DOWLA CHERUVU, TELANGANA

NAME OF LAKE : BUMRUKH KHAN DOWLA CHERUVU

1:1 L.S. : MASTER PLAN OF BUMRUKH KHAN DOWLA CHERUVU

DWG NO. : HUDA/ST/2019/01/001	DATE : 01/08/2019	SCALE : AS SHOWN	DATE :
DRAWN BY : G. SUDHAKAR	CHECKED BY : SURESH REDDY	APPROVED BY : RP	DATE :

1. TANK NAME : BUMRUKH KHAN DOWLA
2. BASIN : KRISHNA
3. LAKE TYPE : MESOTROPHIC
4. TANK ID : 2935
5. FID : 15
6. VILLAGE : RAJENDRANAGAR
7. MANDAL : RAJENDRANAGAR
8. DISTRICT : RANGA REDDY
9. FTL AREA : AC 14.06 GTS
10. WATER SPREAD : AC 04.12 GTS (EXISTING)
: AC 09.86 GTS (PROPOSED)
11. CATCHMENT AREA : 2.02 SQKM
12. D/S LAKE : MIRLAM CHERUVU
13. MAIN BUND : 320.00 M
14. RING BUND : 680.00 M
15. PERIPHERY : 1025.00 M
16. SHORELINE : 928.00 M
17. INLETS : 2 NUMBERS
18. SLUICE : NOT IDENTIFIED
19. WASTE WEIR : CLEAR OVER FALL TYPE
20. FTL : RL +444.625 M
21. MWL : RL +444.525 M
22. TBL : RL +446.825M
23. SEWAGE ENTRY : YES
24. LATITUDE : 17°19'57.05"N
25. LONGITUDE : 78°26'29.778"E

DRAINAGE MAP



CONCEPT FOR APPROVAL

CLIENT :
HYDRABAD DISASTER RESPONSE AND ASSET MONITORING AND PROTECTION AGENCY (HYDRAD)

BOARDED APPROVED BY

DPK CONSULTANTS :

VIMOS TECHNOCRATS PVT. LTD
#41, 2ND CROSS ROAD, 1ST FLOOR, JYOTHI
MURALI, HYDRABAD-500014 (INDIA)
REGD. NO. 124/2015/2016/2017/2018/2019/2020/2021/2022/2023/2024/2025

BOARDED APPROVED BY

NAME OF THE WORK:
"COMPREHENSIVE DEVELOPMENT AND RESTORATION OF BUMRUKH KHAN DOWLA CHERUVU, TELANGANA"
NAME OF THE PROJECT:
"BUMRUKH KHAN DOWLA CHERUVU"

DDP NO:	SCALE:	AS MENTIONED	DATE:	APPROVED BY:	SIGNATURE:
HYDRAD/2025/15/16/17/18/19/20/21/22/23/24/25					
DRAWN BY:	CHECKED BY:	APPROVED BY:	DATE:		
DR. SURESH K	SURESH K	SP			



Image © 2025 Airbus

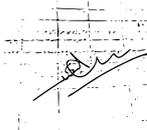
Hyderabad. 24 Oct 2025

To
The Appellate Authority
O/o HYDRA
Budha Bhawan, Secunderabad

Sub: First Appeal under RTI Act 2005
Ref: RTI Application dt. 28.08.2025 - Delivered thru RPAD 30.08.2025

With reference to RTI Application dt. 28.08.2025, I have not received any information till date . I urge you to reply to the RTI application immediately through email and hard copy to the address below.

The original RTI Application is enclosed for your ready reference. PIO 71F949299



Best
RTI Applicant
Name: Adv Dr Lubna Sarwath
Address: Flat No. 202, Gayathri Gardens, Street No. 2, Tarnaka, Secunderabad 500017
Mobile: 9963002403
Email: sarwath.lubna@gmail.com

Hyderabad, 28 August 2025

To
The PIO
O/o HYDRAA, Budha Bhawan,
Secunderabad

Sub: RTI Application under RTI Act 2005 -
Ref: OA 16/2022 NGT SZ(OA 618/2018 NGT PB) for removing
encroachments and pollution of Bum Rukn ud Dowla lake and Neher e
Hussaini bowli -

Please furnish the below information under the RTI Act thru soft copy and hard copy
at earliest. Digital and Physical address mentioned at the end of this Application:

- 1- Geo coordinates, and kml files of the Full tank level and the buffer zone of Bum Rukn ud Dowla.
- 3- Detailed Project Reports(DPRs)/Action Plans of restoration of Bum Rukn ud Dowla.
- 4- Name of the private agency that is working on the restoration plan.
- 5- Copy of the MOU/contract signed with such agency.
- 6- Copy of tender/bid/ or any other process for appointing this private agency.
- 7- Names of officials/departments involved in this restoration process with HYDRA.

In case the subject matter of any of the information requested for is held by or related to another public authority you are requested to transfer the application or such part of it as may be appropriate to the public authority concerned with an intimation to the undersigned. (art 6(3) of RTI2005)

Further, as mandated by Sec. 4 of RTI Act, please place this document in public domain.

Court Fee stamp of Rs.10/- is affixed.

Thanks *sch*
Indian postal order Rs 10/- is enclosed, IOPVIDEDNO: 71 F 949299 dated
28.8.2025, Payable at Asst Masterz NPO head post office Secunderabad -500003

Name: Adv Dr Lubna Sarwath
Address: Flat No. 202, Gayathri Gardens, Street No. 2, Tarnaka, Secunderabad 500017
Email: sarwath.lubna@gmail.com
WhatsApp/Phone: 9963002403

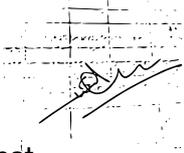
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To
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Best
RTI Applicant

Name: Adv Dr Lubna Sarwath
Address: Flat No. 202, Gayathri Gardens, Street No. 2, Tarnaka, Secunderabad 500017
Mobile: 9963002403
Email: sarwath.lubna@gmail.com



Hyderabad,30 august 2025

To

The PIO

O/o HYDRAA, Hyderabad Disaster Response and Asset Protection Agency,
7th floor, Budha Bhawan,
Secunderabad 500003

Sub: RTI Application under RTI Act 2005 -

Ref: Media reports that 'Bum-Rukn-ud-Daula in Shivrampally, Thammidi Kunta in Madhapur, Sunnam Cheruvu in Guttala Begumpet, Nalla Cheruvu in Kukatpally, and Nalla/Pedda Cheruvu in Uppal, Bathukamma kunta' are on HYDRA restoration plans.

Please furnish the below information under the RTI Act thru soft copy and hard copy at earliest:

- 1- Names of the lakes with HMDA lake ids that are undertaken for restoration by HYDRA
- 2- Geo coordinates, and kml files of the Full tank level and the buffer zone of the lakes in query 1.
- 3- Detailed Project Reports(DPRs)/Action Plans of restoration for the lakes in query 1.
- 4- Name of the agency that is working on these lakes.
- 5- Copy of the MOU/contract with the agency in query 5.
- 6- Copy of tender/bid/ or any other process for appointing agency in query 5.
- 7- Furnish Official document/Government Order(GO) issued towards restoration works of particular lakes, queried at 1.

In case the subject matter of any of the information requested for is held by or related to another public authority you are requested to transfer the application or such part of it as may be appropriate to the public authority concerned with an intimation to the undersigned. (art 6(3) of RTI2005)

Further, as mandated by Sec. 4 of RTI Act , please place this document in public domain.
Court Fee stamp of Rs.10/- is affixed.

Thanks

Name:Adv Dr Lubna Sarwath

Address: Flat No. 202, Gayathri Gardens, Street No. 2, Tarnaka, Secunderabad 500017

Email: sarwath.lubna@gmail.com

WhatsApp/Phone: 9963002403

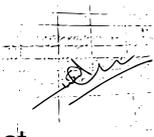
Hyderabad. 24 Oct 2025

To
The Appellate Authority
O/o HYDRA
Budha Bhawan, Secunderabad

Sub: First Appeal under RTI Act 2005
Ref: RTI Application dt. 28.08.2025 - Delivered thru RPAD 30.08.2025

With reference to RTI Application dt. 28.08.2025, I have not received any information till date . I urge you to reply to the RTI application immediately through email and hard copy to the address below.

The original RTI Application is enclosed for your ready reference. IPO 71F949298



Best
RTI Applicant

Name: Adv Dr Lubna Sarwath
Address: Flat No. 202, Gayathri Gardens, Street No. 2, Tarnaka, Secunderabad 500017
Mobile: 9963002403
Email: sarwath.lubna@gmail.com

Hyderabad. 28 aug 2025

To
The PIO
O/o HYDRAA, Buddha bhawan,
Secunderabad 500003

Sub: Information sought under RTI Act 2005 -
Ref:

G.O.Rt.376 dt 19.08.2024 Release of an amount of Rs.50,00,00,000/- to HYDRAA towards salaries of employees, procurement, maintenance of infrastructure, vehicle maintenances, demolition equipment hiring etc.

G.O.Rt.617 dt. 03.12.2024 Release of an amount of Rs.50,00,00,000/- to (HYDRAA)" towards establishment of offices, purchase of vehicles and payments of bills related to demolitions and others

Please furnish the below information under the RTI Act thru soft copy and hard copy at earliest:

- 1- **Website link of HYDRA**
- 2- **List of all officials /employees of HYDRA in a tabular form with names, designations, monthly salary, whether deputation/regular/outsourced, of each person working at HYDRAA.**
- 3- **List of private agencies signed MOU/contract with HYDRAA for restoration works being undertaken as stated in media.**
- 4- **Furnish copies of GOs released towards such work orders/contracts/MOUs with private agencies**

In case the subject matter of any of the information requested for is held by or related to another public authority you are requested to transfer the application or such part of it as may be appropriate to the public authority concerned with an intimation to the undersigned. (art 6(3) of RTI2005)

Further, as mandated by Sec. 4 of RTI Act , please place this document in public domain.

~~Court Fee~~ stamp of Rs.10/- is affixed.

Indian postal order Rs 10/- is enclosed, 10 po vided No 71 F 9492
28-8-2025, payable at Asst Post Master N.P.O head post office Secunder

Thanks



Name: Adv Dr Lubna Sarwath
Address: Flat No. 202, Gayathri Gardens, Street No. 2, Tarnaka, Secunderabad 500017
Email: sarwath.lubna@gmail.com
WhatsApp/Phone: 9963002403



Lubna Sarwath لبني ثروة سارواث لوبنا سارواث <sarwath.lubna@gmail.com>

21

COMPLAINT u/s Sec.18 of RTI Act 2005 for Compliance & Penalizing HYDRAA -Re: HYDRA rejects RTI Applications - says no RTI is being accepted by HYDRAA - Is HYDRA above RTI Act 2005, the Sunshine Legislation of India?

1 message

Lubna Sarwath لبني ثروة سارواث لوبنا سارواث <sarwath.lubna@gmail.com>

Fri, Aug 29, 2025 at 7:51 PM

To: cic-tgic@telangana.gov.in, secy-tgic@telangana.gov.in, Chief Secretary Telangana <cs@telangana.gov.in>, V Sheshadri <cmo@telangana.gov.in>, tshc.ch1@gmail.com, reg.gen-tshc@aij.gov.in, reg.jud-tshc@aij.gov.in, reg.jud2-tshc@aij.gov.in, revanthreddy@gmail.com, revanth reddy <revanthreddy@yahoo.com>, directorateofevdm@gmail.com

Cc: meenakshinatarajan.office@gmail.com, Mahesh Goud Bomma <bommaamahesh@gmail.com>, office@rahulgandhi.in, connect@inc.in, AICC Sonia Gandhi <10janpath10@gmail.com>, pgv@inc.in, cpoffice@inc.in, imranpratapgarhioffice@gmail.com, K Raju <krajuindia1981@gmail.com>, Medha Patkar <medha.narmada@gmail.com>, Sandeep Pandey <ashaashram@yahoo.com>, pawankhera4@gmail.com, Jairam Ramesh <jairam54@gmail.com>, uttamreddyn@gmail.com, deepadasmunsi@yahoo.com, Kodanda Reddy <mkrkisancongress@gmail.com>, "chairman@profcongress.com" <chairman@profcongress.com>, "info@profcongress.com" <info@profcongress.com>, minister.kondasurekha@gmail.com, Seethakka Danasari <seethakkadanasari@gmail.com>, vikramarkaclp@gmail.com, Rudra Uday Simha <udayrudra@gmail.com>, "ministerforrevenue@gmail.com" <ministerforrevenue@gmail.com>, meenakshi.natarajan@iyc.in, sridhar.duddilla@gmail.com, Cilarapu Damodar <damodarcilarapu@gmail.com>, kodandram2003 <kodandram2003@yahoo.com>, "aiccsecretary.telangana@gmail.com" <aiccsecretary.telangana@gmail.com>, viswanathankanchimp@rediffmail.com, Rajeev Gowda <rajeevgowda@gmail.com>, kantha Rao <emailkantha@gmail.com>, "Cc:" <press-friends@googlegroups.com>, HUM HYDERABADI <hum-hyderabad@googlegroups.com>, sapacc@googlegroups.com, "Cc:" <Sustainability-equity@googlegroups.com>, thealigarhforum@googlegroups.com, Napm India <napmindia@gmail.com>, napmap@googlegroups.com, NAPM -AP Hyderabad <napmhyderabad@gmail.com>, Dalits Media Watch <PMARC@dgroups.org>, Justice B Chandra Kumar <justicechandrakumar@gmail.com>

29 AUGUST 2025 HYDERABAD

To
The Chief Information Commissioner
Telangana State Information Commission
Hyderabad
cic-tgic@telangana.gov.in

Copy to The Chief Secretary, Government of Telangana, as Nodal Authority for implementation of RTI Act 2005 in the state of Telangana, for prompt action.

Sub: Complaint under Sec. 18 of RTI Act 2005 r/w Sec 4 and Sec 20 of the RTI Act 2005 - HYDRAA rejects 3 RTI applications on 28/08/2025 - Rejects even accepting as Inward Letter - Says HYDRAA office does not accept RTI applications -

Ref 1: Our email dated 28 aug 2025 addressed to your office to penalise and ensure compliance of RTI Act 2005 by the HYDRAA -

REF 2: No.1/6/2011-IR Government of India Ministry of Personnel, Public Grievances & Pensions Department of Personnel & Training North Block, New Delhi Dated the 15th April, 2013 OFFICE MEMORANDUM and dated 07.11.2019

Subject: Implementation of suo motu disclosure under Section 4 of RTI Act, 2005 – Issue of guidelines regarding:

<https://www.casemine.com/judgement/in/64e30488948b233f8a08e9b3> KISHANCHAND JAIN VS UNION OF INDIA 2023INSC741 (17.08.2023)

COMPLAINT u/s Sec. 18 of RTI Act 2005

1- Further to our email complaint dated 28/08/2025, we hereby lodge complaint under Sec. 18 of RTI Act 2005. (Email enclosed)

2- On 28 aug 2025 HYDRA (Hyderabad Disaster Relief and Asset Protection Agency) declined to take our 3 RTI Applications.(enclosed) They declined to take it even in inward.

3- Hence, the status is that we are unable to submit the request at HYDRAA due to refusal to accept my application.

4- Further, There is no display at the HYDRAA office of any PIO, First Appellate Authority details as ordained under Sec. 4 of RTI Act 2005.

5- There is no website of HYDRAA and HYDRAA is not even mentioned in the governmental portal telangana.gov.in and no web link. As such none of the details mandated like list of staff, salaries , etc. are available in public domain as mandated under RTI Act 2005.

6- As such we urge you and appeal for the following and redress my complaint that is in public interest:

- (i) **Secure compliance by HYDRAA of RTI Act & DoPT OM Circulars (refer cited 1 and 2)**
- (ii) **Acceptance by HYDRAA of RTI Applications and respond accordingly;**
- (iii) **Penalise HYDRAA as per Sec. 20 of RTI Act 2005 with penalty and disciplinary action;**
- (iv) **Compensate this Complainant appropriately for the distress caused and for having to spend time to get the RTI Act complied by the HYDRAA that was suo moto mandatory.**

Thanks

Complainant: Adv Dr Lubna Sarwath, Social & Environmental Activist, Indian National Congress, Hyderabad
Mobile/Whatsapp: 9963002403. Email:
sarwath.lubna@gmail.com

On Thu, Aug 28, 2025 at 7:36 PM Lubna Sarwath لُبْنَا سَرْوَاتھ్ సర్వత్ లుబ్నా సర్వత్

<sarwath.lubna@gmail.com> wrote:

28 Aug 2025, Hyderabad:

To
The Chief Information Commissioner
Telangana Information Commission
Hyderabad

Dear Chief Information Commissioner garu, *salaam*

Sub: On 28 Aug 2025 today HYDRA rejects RTI Applications at its office with no valid reason – Instruct compliance of RTI Act 2005 and penalise for non-implementation of RTI Act 2005 – Is HYDRA above RTI Act 2005, the Sunshine Legislation of India?

1- Today we approached the HYDRA with 3 RTI applications with Postal Orders etc in order, but the RTI applications were rejected by telling that HYDRAA does not accept RTI applications. As information was not shared with us on whatsapp requests, we approached HYDRA through RTI, but to our surprise HYDRA rejects RTI application.

2- HYDRA does not even have a mention on the telangana.gov.in governmental portal, even after over one year of being formed in July 2024 vide MAUD Government of Telangana Order.

3- We urge the Chief Information Commissioner of Telangana Information Commission to take cognizance of this serious violation regarding the fundamental Right to information that is being denied by the HYDRAA.

4- HYDRAA has so far received Rs.100 crores or more from public funds as per the GOs released by MAUD Govt of Telangana, but till date HYDRA does not have a website , with any details of staff, nor its

work, nor set up a PIO official at its office.

<https://hydra.org.in/> is a weblink that is found in search that is generated through wordpress with all sort of private popups.

5- Is HYDRAA above rule of law of Right to Information 2005??

Such lack of transparency, both in terms of lack of digital presence and lack of RTI implementation, is a highly irresponsible attitude and needs to be corrected now. RTI Act is a Sunshine Legislation but HYDRAA works in the dark??

APPEAL :

6- We urge you to penalise HYDRAA for non-implementation of RTI Act 2005 and urge you to instruct compliance of RTI Act 2005.

Thanks,

Adv Dr Lubna Sarwath, Environmental and social Activist, INC, Hyderabad
Shri Vijaya Bhaskar Reddy, Environmental Activist, Hyderabad

--

Dr Lubna Sarwath, PhD(Indonesia), i-WIL(IIM-B)

former Visiting Lecturer, Trisakti University, Jakarta, Indonesia

m:+9199630 02403; e:sarwath.lubna@gmail.com;

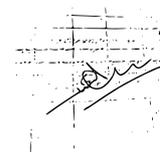
t:@LubnaSarwath f:[LubnaSarwath](#) in:LubnaSarwath y:LubnaSarwath6864

Part IV.—Directive Principles of State Policy 48A. The State shall endeavor to protect and improve the environment and to safeguard the forests and wild life of the country.

Art 51A (g) in Part IV: Fundamental Duties of the Indian Constitution:

51A. It shall be the duty of every citizen of India--

(g) to protect and improve the natural environment including forests, lakes, rivers and wildlife, and to have compassion for living creatures;

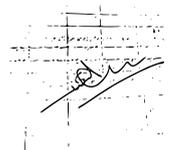




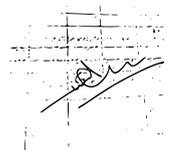
3 DECEMBER 2025
SURVEY OF ULTRA VIRES COMMISSIONS AND OMISSIONS BY HYDRA

DESTRUCTION OF HERITAGE SHAHI LAKE BUM RUKN UD DOWLA
AND NEHER E HUSSAINI BOWLI

1- $17^{\circ}19'52.91''\text{N}$ $78^{\circ}26'34.25''\text{E}$
CONCRETISATION OF FTL, LAKE FILLED WITH LAND



2- 17°19'53.46"N 78°26'35.02"E
RMC INSIDE FTL - ROADS INSIDE FTL - LAKE DUMPED



3- 17° 19' 54.15" N 78° 26' 27.408" E
SEWAGE INFLOWS INTO LAKE



[Handwritten signature]

4- 17°19'54.16"N 78°26'37.93"E
MANHOLES INSIDE FTL -ILLEGAL FENCING



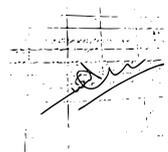
Handwritten signature or mark.

5- 17° 19' 53.55" N 78° 26' 34.47" E
CONCRETISATION OF THE FTL



A signature or stamp, possibly a date or initials, located in the bottom right corner of the page.

6-17° 19' 52.68" N 78° 26' 30.99" E
CONCRETISATION INSIDE FTL

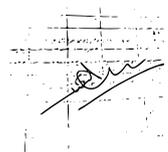


7- 17° 19' 52.308" N 78° 26' 30.33" E
ROAD INSIDE THE FTL

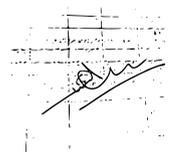


A handwritten signature or mark on a grid background.

8- 17° 19' 52.98" N 78° 26' 33.648" E
FTL DUMPED



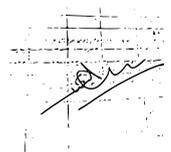
9- 17° 19' 53.262" N 78° 26' 29.202" E
CONCRETISED CHANNEL INSIDE FTL OF LAKE



10- 17° 19' 53.082" N 78° 26' 33.702" E
CONCRETISATION INSIDE FTL OF LAKE



11- 17° 19' 53.838" N 78° 26' 36.972" E
RMC , PILLARS LAND DUMP INSIDE FTL

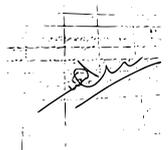


12- 17° 19' 59.13" N 78° 26' 29.778" E
HERITAGE BUND OF THE LAKE IS DUMPED, AND CONCRETISED

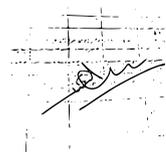


[Handwritten signature]

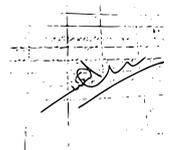
13- 17° 19' 58.758" N 78° 26' 38.13" E
HERITAGE BUND DUMPED, DEMOLISHED, LANDFILLED INSIDE LAKE



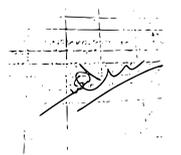
14- 17° 19' 57.06" N 78° 26' 34.47" E
HERITAGE BUND DEMOLISHED ON THE OUTER SIDE OF LAKE AND NEHER E HUSAINI
HERITAGE BOWLI BEING DUMPED



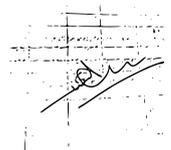
15- 17° 19' 56.208" N 78° 26' 27.912" E
ALL ENCROACHMENTS CONDONED AND MORE CONCRETISATION INSIDE FTL



16- 17° 20' 2.538" N 78° 26' 28.932" E
ENCROACHMENTS CONDONED, HERITAGE BUND DEMOLISHED, PILLARS RAISED,



17- 17° 19' 58.032" N 78° 26' 39.03" E
HEAVY CONCRETISATION INSIDE FTL, AT OUTFLOW

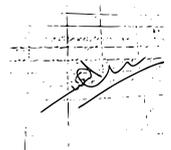


18- 17° 19' 58.56" N 78° 26' 36.672" E
HUGE LAND AND CEMENT FILLS INSIDE FTL, CONCRETISATION AT OUTFLOW



A handwritten signature in black ink is written over a grid pattern. Below the signature, there is a circular stamp with some illegible text inside.

19- 17° 19' 58.278" N 78° 26' 36.198" E
HERITAGE BUND DUMPED ON EITHER SIDES, PILLARS ON BUND/FTL

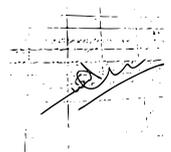


20- 17° 19' 57.552" N 78° 26' 38.982" E
LANDFILLS IN THE LAKE,



A handwritten signature or mark in black ink, located in the bottom right corner of the page.

21- 17° 19' 58.53" N 78° 26' 28.62" E
FTL IS LANDFILLED AND CONCRETISED, HUGE ERECTIONS



22- 17° 20' 2.322" N 78° 26' 28.95" E
HERITAGE BUND DEMOLISHED, ENCROACHMENTS CONDONED, LAND DUMPED



HNO. 8-13-95/CSK/13 INSIDE FTL OF LAKE, ENCROACHMENTS CONDONED , BUND DEMOLISHED



Handwritten signature and a grid pattern.

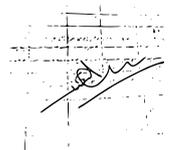
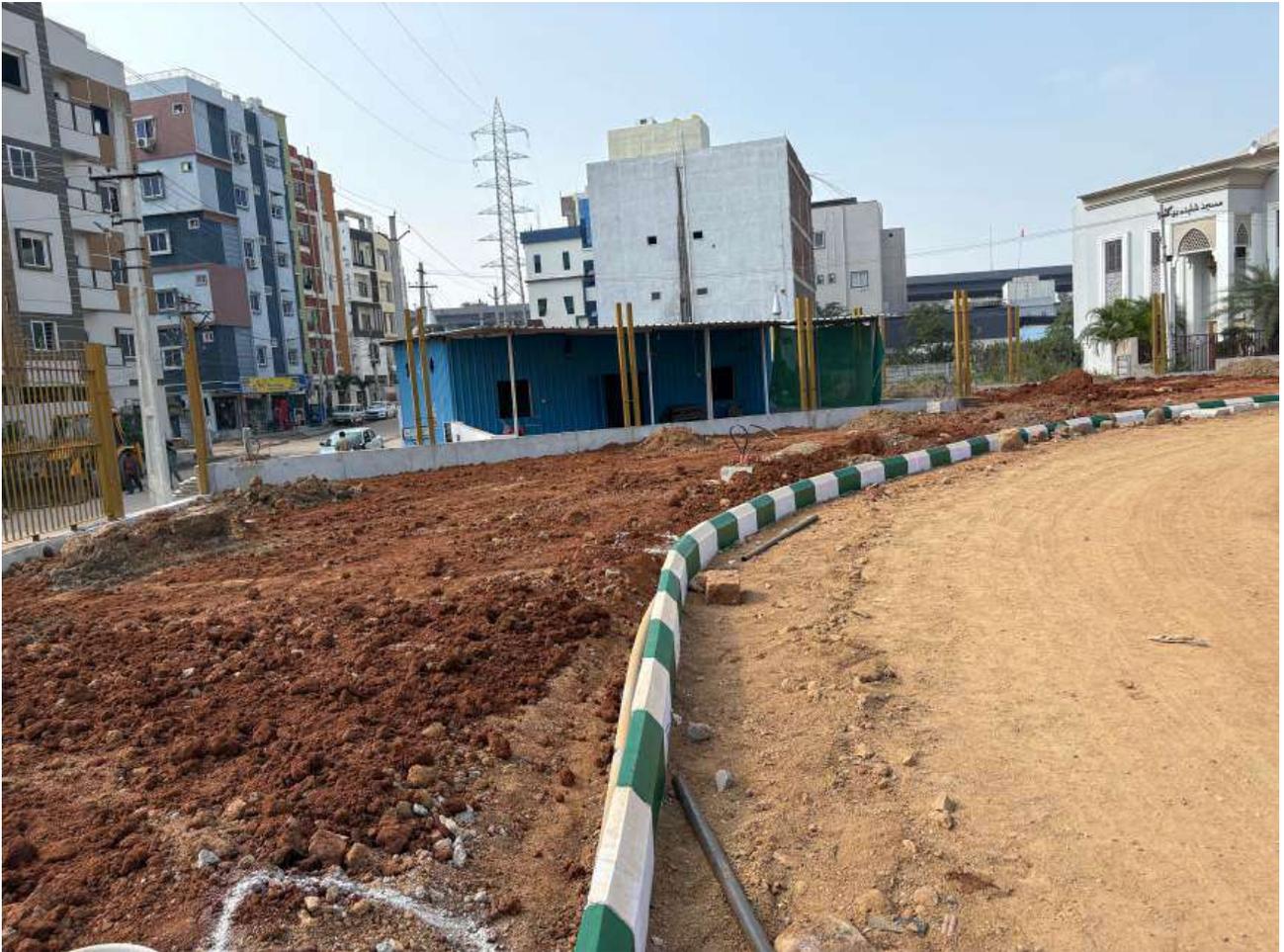
23- 17° 19' 52.29" N 78° 26' 30.99" E
HUGE IRON GRILLS , LAND FILLS ACROSS THE FTL



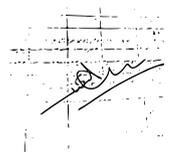
24- 17° 19' 54.978" N 78° 26' 27.522" E
ILLEGAL MASJID INSIDE FTL



25- 17° 19' 54.348" N 78° 26' 27.828" E
TWO ILLEGAL MASJIDS INSIDE FTL OF LAKE - WHO WANTS TO DO NAMAZ HERE EXCEPT
ENCROACHERS AND THEIR SUPPORTERS ???



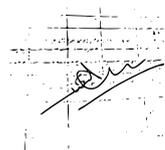
26- 17° 19' 54.3" N 78° 26' 28.212" E
HUGE LAND, CEMENT FILLS INSIDE FTL, SEWAGE WATER INSIDE LAKE



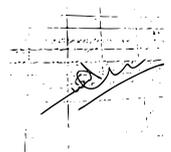
27- 17° 19' 56.778" N 78° 26' 34.338" E



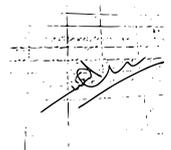
CONCRETE DUMPS INSIDE THE FTL



28- 17° 19' 53.592" N 78° 26' 29.532" E
FANCY AND WHIMSICAL CEMENT AND LAND DUMPS, INSIDE THE FTL



29- 17° 19' 56.49" N 78° 26' 38.79" E
IRON RODS ,FENCING CONCRETISATION OF LAKE



30- 17° 20' 1.248" N 78° 26' 29.532" E
ROADS INSIDE FTL, HERITAGE BUND DEMOLISHED AND DUMPED, ENCROACHMENTS
CONDONED

